



**Deen Bandhu Chhotu Ram University of Science and Technology Murthal Act,
2006**

Act 29 of 2006

Keyword(s):

All India Council for Technical Education, Council of Architecture, Council of Scientific and Industrial Research, University, University Grants Commission, University Teachers

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PART I

HARYANA GOVERNMENT
LEGISLATIVE DEPARTMENT

Notification

The 6th November, 2006

No. Leg. 33/2006.—The following Act of the Legislature of the State of Haryana received the assent of the Governor of Haryana on the 30th October, 2006, and is hereby published for general information :—

HARYANA ACT NO. 29 OF 2006

DEEN BANDHU CHHOTU RAM UNIVERSITY OF SCIENCE
AND TECHNOLOGY MURTHAL ACT, 2006

AN

ACT

to upgrade Chhotu Ram State College of Engineering, Murthal (Sonapat) into a leading University to facilitate and promote studies and research in emerging areas of higher education with focus on new frontiers of science, engineering, technology, architecture and management studies, and also to achieve excellence in these and connected fields.

Be it enacted by the Legislature of the State of Haryana in the Fifty-seventh Year of the Republic of India as follows :—

1. (1) This Act may be called Deen Bandhu Chhotu Ram University of Science and Technology Murthal Act, 2006.

Short title and commencement.

(2) It shall come into force on such date as the Government may, by notification in the Official Gazette, appoint.

2. In this Act and in all the Statutes, Ordinances and Regulations made thereunder, unless the context otherwise requires,—

Definitions.

(a) "All India Council for Technical Education" means All India Council for Technical Education established under the All India Council for Technical Education Act, 1987 (Central Act 52 of 1987);

(b) "Council of Architecture" means the Council constituted under section 3 of the Architects Act, 1972 (Act 20 of 1972);

- (c) "Council of Scientific and Industrial Research" means the Council of Scientific and Industrial Research, New Delhi, an agency of the Central Government;
- (d) "Department of Science and Technology" means the Department of Science and Technology of the Central Government;
- (e) "employee" means any person appointed by the University, and includes teachers and all other staff of the University;
- (f) "fee" means fee collected by the University from the students by whatever name it may be called, which is not refundable;
- (g) "Government" means the Government of the State of Haryana;
- (h) "Schedule" means Schedule appended to this Act;
- (i) "Statutes", "Ordinances" and "Regulations" mean respectively the Statutes, Ordinances and Regulations of the University made under this Act;
- (j) "University" means Deen Bandhu Chhotu Ram University of Science and Technology Murthal, as incorporated under this Act;
- (k) "University Grants Commission" means the Commission established under section 4 of the University Grants Commission Act, 1956 (Central Act 3 of 1956);
- (l) "University teachers" mean professors, readers, lecturers and such other persons as may be appointed for imparting instructions, conducting research in the University or any institution designated as teachers by the Ordinances.

Incorporation.

3. (1) There shall continue to be a body corporate by the name of Deen Bandhu Chhotu Ram University of Science and Technology Murthal comprising of the Chancellor and the Vice-Chancellor of the University, and the members of the Court, the Executive Council and the Academic Council and such persons, who may hereafter become or be appointed as such officers or members so long as they continue to hold such office or membership.

(2) The University shall have perpetual succession and a common seal with power to acquire, hold and dispose of property and to contract, and may by the said name sue or be sued.

Bar on conferring, granting or issuing degrees, diplomas or certificates by unauthorised institutions.

4. (1) Notwithstanding anything contained in this Act or any other law for the time being in force, no person or institutions, other than the University shall confer, grant or issue or hold himself or itself out as entitled to confer, grant or issue any degree, diploma or certificate in the specialised area of knowledge assigned to it within the territorial jurisdiction of the University which is identical with or is a colorable imitation of any degree, diploma or certificate conferred, granted or issued by the University.

(2) Contravention of the provision of sub-section (1) shall be an offence and shall be dealt with as per rules laid down by the University in this regard keeping in view the orders and guidelines issued by the competent authorities and academic bodies such as the State Government and the University Grants Commission.

(3) Where an offence under this section has been committed by an institution, every person in charge of and responsible to, the institution for the conduct of its business at the time of the commission of the offence, shall be deemed to be guilty of the offence and shall be liable to be proceeded against as per the University rules.

(4) Notwithstanding anything contained in sub-section (3), where an offence under this section has been committed by an institution and it is proved that the offence has been committed with the consent or connivance of, or that the commission of the offence is attributable to any neglect on the part of any partner, director, manager, secretary or other officer of the institution, such partner, director, manager, secretary or other officer shall also be deemed to be guilty of that offence and shall be liable to be proceeded against and punished accordingly.

Explanation.—For the purpose of this section 'institution' means any body corporate and includes a firm or other association of individuals.

5. The University shall exercise the following powers and perform the following functions, namely :—

- (a) to provide facilities and promote studies and research in emerging areas of higher education, including new frontiers of science, engineering, technology, architecture and management studies, and also to achieve excellence in these and allied fields;
- (b) to hold examinations and grant degrees, diplomas and other academic distinctions or titles to persons in the fields of emerging areas of higher education, including new frontiers of science, engineering, technology, architecture and management studies etc. as laid down in the Statutes, Ordinances or Regulations;
- (c) to confer honorary degrees or other distinctions on approved persons in the manner laid down in the Statutes;
- (d) to institute prizes, medals, research studentships, exhibitions and fellowships;
- (e) to receive gifts, donations or benefactions from the Government and to receive gifts, donations and transfers of movable or immovable property from transferors, donors, testators, as the case may be, and to create such corpus fund with the donations so received for the welfare of the University;

Powers and functions of University.

- (f) to institute principalships, professorships, readerships, lecturerships, and to create other posts of any description required by the University and to appoint persons to such posts;
- (g) to co-operate with educational and other institutions in India and abroad having objectives similar to those of the University in such manner as may be conducive to their common goals;
- (h) to provide instruction, including correspondence and such other courses, to such persons as are not members of the University, as it may determine;
- (i) to borrow with the approval of the Government, on the security of the property of the University, money for the purposes of the University;
- (j) to supervise, control and regulate the residence, conduct and discipline of the students of the University and institutions;
- (k) to acquire, hold, manage, lease or dispose of any property, movable or immovable including trust and endowment properties, for the purpose of the University;
- (l) to assess the needs of the State and the country in terms of subjects, fields of specialization, levels of education and training of technical manpower both on short and long term basis and to initiate necessary programmes to meet those needs;
- (m) to organise advanced studies and research programmes based on a deep understanding of the trends in engineering, technology, architecture and management studies and in allied sciences so that the production will be ensured of men who are not only up-to-date but also able to provide the lead;
- (n) to promote research, design and development activities that have a relevance to social needs and the development programmes of the State;
- (o) to initiate measures to enlist the co-operation of industries and Government employers to provide complementary facilities;
- (p) to provide for continuous experimentation in imparting knowledge, organization of training and preparation of textbooks and other instructional materials;
- (q) to arrange for progressive introduction of continuous evaluation and reorientation of the subjective in educational measurement;
- (r) to further entrepreneurial ability among the students;
- (s) to educate the public with regard to the requirement of, and opportunities in the profession of science, engineering,

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technology, architecture and management studies and allied sciences and its responsibilities and services to the society.

6. The University shall be open to all persons irrespective of sex, race, creed, caste or class; and no test or condition shall be imposed as to religion, belief or profession in admitting or appointing members, students, teachers, workers, or in any other connection whatsoever and no benefaction shall be accepted which in the opinion of the authorities of the University involves conditions or obligations opposed to the spirit and objectives of this provision :

University open to all races, classes, castes and creeds.

Provided that nothing contained in this section shall be deemed to prevent the University from making any special provisions in respect of weaker sections of the society and in particular Scheduled Castes and Scheduled Tribes.

7. All moneys, in the University shall be accounted for and in the name of the University, in accordance with the Statutes, Ordinances and Regulations made in this behalf.

Accounts of University.

8. The following shall be the officers of the University, namely :—

Officers.

- (i) the Chancellor;
- (ii) the Vice-Chancellor;
- (iii) the Controller of Finance;
- (iv) Dean of institution;
- (v) Registrar; and
- (vi) such other persons in the service of the University as may be declared by the Statutes to be officers of the University.

9. (1) The Governor of Haryana by virtue of his office shall be the Chancellor of the University.

Chancellor.

(2) The Chancellor shall be the head of the University.

(3) The Chancellor shall, if present, preside over the convocation of the University for conferring degrees and the meetings of the Court.

(4) The Chancellor shall have the right—

- (i) to cause an inspection to be made, by such person or persons as he may direct, of the University, its buildings, laboratories and equipment and of any institution maintained by the University and also of the examinations, teaching and other work conducted or done by the University;
- (ii) to cause an inquiry to be made in like manner in respect of any matter connected with the administration of finances of the University or institutions.

(5) The Chancellor shall, in every case, give notice to the University of his intention to cause an inspection or inquiry to be made and on receipt of such notice, the University shall have the right to make such representation to the Chancellor as it may consider necessary.

(6) After considering the representation, if any, made by the University, the Chancellor may cause to be made such inspection or inquiry as is referred to in sub-section (4).

(7) Where any inspection or inquiry has been caused to be made by the Chancellor, the University shall be entitled to appoint a representative who shall have the right to be present and to be heard at such inspection or inquiry.

(8) The Chancellor may, if the inspection or inquiry is made in respect of the University, address the Vice-Chancellor with reference to the result of such inspection or inquiry and the Vice-Chancellor shall communicate to the Executive Council, the views of the Chancellor and the action to be taken thereon as advised by the Chancellor.

(9) The Executive Council shall communicate through the Registrar to the Chancellor such action, if any, as it proposes to take or has taken upon the result of such inspection or inquiry.

(10) Where the Executive Council does not, within a reasonable time, take action to the satisfaction of the Chancellor, the Chancellor may, after considering any explanation furnished or representation made by the Executive Council, issue such directions as he may think fit and the Executive Council shall comply with such directions.

(11) Without prejudice to the foregoing provisions of this section, the Chancellor may, by order in writing, annul any proceedings of the University, which are not in conformity with this Act, the Statutes, the Ordinances, or the Regulations :

Provided that before making any such order he shall call upon the University to show cause why such an order should not be made, and if any cause is shown within a reasonable time, he shall consider the same.

(12) The Chancellor may, at any time, require or direct the University to act in conformity with the provisions of this Act, the Statutes, Ordinances and Regulations made thereunder.

(13) The power exercised by the Chancellor under sub-sections (11) and (12) shall not be called in question in any civil court.

(14) Any employee of the University, who is aggrieved by the decision of the Executive Council or the Vice-Chancellor in respect of any disciplinary action taken against him, may address a memorial to the Chancellor in such manner as may be prescribed by Statutes and the decision of the Chancellor shall be final.

(15) The Chancellor shall have such other powers as may be prescribed by the Statutes.

10. (1) The Government shall constitute a Selection Committee consisting of one nominee of the Chancellor and two nominees of the Executive Council, which shall prepare a panel of at least three names, in alphabetical order, from which the Chancellor shall appoint the Vice-Chancellor, on the advice of the Government. The terms and conditions of service of the Vice-Chancellor shall be determined by the Chancellor, on the advice of the Government .

Vice-Chancellor

(2) The Vice-Chancellor shall hold office for a period of three years which may be renewed for not more than one term :

Provided that he shall cease to hold the office on attaining the age of sixty- five years irrespective of the fact that his term has not expired.

(3) The Chancellor may, on the advice of the Government, cause an inquiry to be held in accordance with the principles of natural justice, and remove the Vice-Chancellor from office, if he is found on such inquiry, to be a person patently unfit to be continued in such office.

(4) If the Vice-Chancellor is unable to perform his duties owing to his temporary incapacity on account of illness or any other reason, or the office of the Vice-Chancellor falls vacant due to death, resignation or otherwise, the Chancellor shall make arrangements for the duties of the Vice-Chancellor to be performed by some authority until the existing Vice-Chancellor is able to resume his office or until a regular Vice-Chancellor is appointed, as the case may be.

(5) The Vice-Chancellor shall be the principal executive and academic officer of the University and shall exercise general supervision and control over the affairs of the University and give effect to the decisions of all the authorities of the University.

(6) The Vice-Chancellor may, if he is of the opinion that immediate action is necessary on any matter, exercise any power conferred on any authority of the University by or under this Act, except in the matters involving creation or abolition of a faculty, department or post, the matter involving appointment or removal of an employee :

Provided that the Vice-Chancellor before exercising powers under this section shall record in writing the reasons why the matter cannot wait till the meeting of the authority concerned :

Provided further that if the authority concerned is of the opinion that such action ought not to have been taken by the Vice-Chancellor, it may refer the matter to the Chancellor whose decision thereon shall be final :

Provided further that any person in the service of the University who is aggrieved by the action taken by the Vice-Chancellor under this subsection shall have the right to represent to the Executive Council within one

month from the date on which decision on such action is communicated to him and thereupon the Executive Council may confirm, modify or reverse the action taken by the Vice-Chancellor. The employee shall be informed that the action has been taken under emergency powers.

(7) The Vice-Chancellor shall exercise such other powers and perform such other duties as may be prescribed by the Statutes or Ordinances.

Registrar.

11. (1) The Registrar shall be appointed by the Chancellor on the advice of the Government.

(2) The Registrar shall be the Chief Administrative Officer of the University. He shall work directly under the superintendence, direction and control of the Vice-Chancellor.

Other officers.

12. The manner of appointment and powers and functions of other officers of the University shall be such as may be prescribed by the Statutes.

Authorities.

13. The following shall be the authorities of the University, namely:-

- (i) the Court;
- (ii) the Executive Council;
- (iii) the Academic Council;
- (iv) the Finance Committee;
- (v) the Faculties;
- (vi) the Planning Board; and
- (vii) such other authorities as may be declared by the Statutes to be the authorities of the University.

Court.

14. (1) The constitution of the Court, and the term of office of its members shall be prescribed by the Statutes.

(2) Subject to the provisions of this Act, the Court shall have the following powers and functions, namely:-

- (a) to review, from time to time, the broad policies and programmes of the University and to suggest measures for the improvement and development of the University;
- (b) to consider and pass resolution on the annual report, the budget and the annual accounts of the University and the audit report of such accounts;
- (c) to advise the Chancellor in respect of any matter which may be referred to it for advice; and
- (d) to perform such other functions as may be prescribed by the Statutes.

Executive Council.

15. (1) The Executive Council shall be the principal executive authority of the University.

(2) The constitution of the Executive Council, the term of office of its members and its powers and functions shall be such as may be prescribed by the Statutes.

16. (1) The Academic Council shall be the principal academic body of the University and shall, subject to the provisions of this Act, the Statutes and Ordinances, co-ordinate and exercise general supervision over all academic policies of the University.

Academic Council.

(2) The constitution of the Academic Council, the term of office of its members and its powers and functions shall be such as may be prescribed by the Statutes.

17. The constitution and functions of the faculties shall be such as may be prescribed by the Statutes.

Faculties

18. The constitution of the Finance Committee, the term of office of its members, and its powers and functions shall be such as may be prescribed by the Statutes.

Finance Committee.

19. The constitution and functions of the Planning Board shall be such as may be prescribed by the Statutes.

Planning Board.

20. Subject to the provisions of this Act, the Statutes may provide for all or any of the following matters, namely:—

Statutes and their scope.

- (a) the constitution, powers and functions of the authorities and other bodies of the University, as may be constituted from time to time;
- (b) the classification, mode of appointment, powers and duties of the teachers and the officers of the University;
- (c) the conditions of service including provision for pension or provident fund or insurance scheme for the benefit of the employees of the University;
- (d) the conferment of honorary degrees;
- (e) the establishment and abolition of faculties and departments;
- (f) the institution of fellowships, scholarships, studentships, exhibitions, medals and prizes;
- (g) the maintenance of discipline among the students;
- (h) the delegation of powers vested in the authorities or officers of the University; and
- (i) all other matters which by this Act, are to be or may be provided for by the Statutes.

21. (1) On the commencement of this Act, the Statutes of the University

Statutes how made.

shall be those as set out in the Schedule :

Provided that the authorities of the University constituted under the Statutes framed before the commencement of this Act shall continue to exercise all the powers and perform all the functions under this Act till such authorities are constituted in terms of the Statutes set out in the Schedule referred to above.

(2) The Executive Council may, from time to time, make new or additional Statutes or may amend or repeal the Statutes in the manner hereinafter provided in this section:

Provided that the Executive Council shall not make, amend or repeal any Statute, affecting the status, power or constitution of any authority of the University until such authority has been given an opportunity of expressing an opinion in writing on the proposed changes and any opinion so expressed shall be considered by the Executive Council.

(3) The Academic Council may propose to the Executive Council a draft of any Statute relating to academic matters for consideration by the Executive Council.

(4) Every new Statute or addition to the Statute or any amendment or repeal of a Statute shall require the approval of the Chancellor who may approve, disapprove or remit it for further consideration. A Statute passed by the Executive Council shall have no validity until it has been assented to by the Chancellor.

(5) Notwithstanding anything contained in the foregoing sub-sections, the Chancellor, either *suo motu* or on the advice of the Government, may direct the Executive Council, to make, amend or repeal the Statutes in respect of any matter specified by him and if the Executive Council fails to implement such a direction within sixty days of its receipt, the Chancellor may, after considering the reasons, if any, communicated by the Executive Council or its inability to comply with such direction, make, amend or repeal the Statutes suitably.

Ordinances and their scope.

22. Subject to the provisions of this Act and the Statutes, the Ordinance may provide for all or any of the following matters, namely:—

- (a) the admission of students to the University and their enrolment as such;
- (b) the courses of study to be laid down for all degrees, diplomas and certificates of the University;
- (c) the conditions under which students shall be admitted to the degree or diploma courses and to the examination of the University and the eligibility for such degrees and diplomas;
- (d) the fees to be charged for courses of study in the University and for admission to the examinations, degrees and diplomas of the University ; and further to make progressively the fee structure

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(2) re-consideration of the draft proposed by the Executive Council under

the draft proposed, if not for the second time.

(3) from such date as may be notified in this behalf

24. (1) consistent with

so flexible that the courses could become self-financing to the extent possible;

- (e) the conditions of the award of fellowships, studentships, exhibition, medals and prizes;
- (f) the conduct of examinations, including the term of office and manner of appointment and the duties of examiners and moderators;
- (g) the conditions of residence of students of the University and the institutions; and
- (h) all other matters which by this Act or the Statutes are to be made or may be provided for by the Ordinances.

23. (1) The Ordinances shall be made, amended, repealed or added to the Executive Council :

Ordinances how made.

Provided that no Ordinances shall be made—

- (i) affecting the admission or enrolment of students or prescribing examinations to be recognized as equivalent to the University examinations;
- (ii) affecting the conditions, mode of appointment or duties of examiners or the conduct or standard of examination of any course of study;

unless the draft of such an Ordinance has been proposed by the Academic Council.

(2) The Executive Council may return to the Academic Council for consideration, either in whole or in part, any draft proposed by the Academic Council under sub-section (1) along with its suggestions :

Provided that the Executive Council shall not be bound to amend a draft proposed by the Academic Council itself. It may, however, reject such a draft if not found suitable, when submitted to it by the Academic Council for the said time.

(3) All Ordinances made by the Executive Council shall have effect from such date as it may direct and every Ordinance made shall be communicated, as may be, to the Chancellor.

24. (1) The authorities of the University may make Regulations consistent with this Act, the Statutes and the Ordinances—

Regulations.

- (a) laying down the procedure to be observed at their meetings; and
- (b) providing for all matters which by this Act, the Statutes or the Ordinances are to be prescribed by the Regulations.

(2) Every authority of the University shall make Regulation providing for giving of notice to the members of such authority of the dates of meetings and of the business to be considered at meetings and for the keeping of a record of the proceedings of the meetings.

Annual report.

25. The annual report of the University giving details of broad programmes, policies and finances, amendments of Statutes and Ordinances made during the year under report, shall be prepared under the directions of the Executive Council and shall be submitted to the Court on or after such date as may be prescribed by the Statutes and the Court shall consider the report at its annual meeting.

Funds and accounts.

26. (1) The University shall have a general fund to which shall be credited—

- (a) its income from fees, grants, donations and gifts, if any;
- (b) any contribution or grant made by the Central Government, the University Grants Commission, All India Council for Technical Education or like authority, any local authority or any corporation owned or controlled by the Government;
- (c) endowments and other receipts.

(2) The University may have such other funds as may be prescribed by the Statutes.

(3) The funds and all moneys of the University shall be managed in such manner as may be prescribed by the Statutes.

(4) The Government may, every year, provide grant-in-aid to facilitate and promote studies and research.

Annual accounts.

27. (1) The annual accounts and the balance sheet of the University shall be prepared under the directions of the Executive Council and shall at least once every year and at intervals of not more than fifteen months be audited by the Director, Local Fund Accounts, Haryana or any other auditor that may be appointed by the Government. The annual accounts when audited shall be published in the Haryana Government Gazette and a copy of the annual accounts along with the report of the Director, Local Fund Accounts or the auditor shall be submitted to the Court and the Chancellor along with the observations of the Executive Council. Any observations made by the Chancellor on the annual accounts shall be brought to the notice of the Court and observations of the Court, if any, shall after being considered by the Executive Council, be submitted to the Chancellor.

(2) The annual accounts and the balance sheet of the University shall also be submitted to the Government at the time of its submission to the Chancellor.

Conditions of service of officers and teachers.

28. (1) Every salaried officer and teacher, except the Vice-Chancellor,

shall be appointed under a written contract, which shall be lodged with the University and any dispute arising out of a contract between the University and officer or teacher shall, at the request of the teacher or officer concerned or at the instance of the University, be referred to a Tribunal of arbitration consisting of one member appointed by the Executive Council and one member nominated by the officer or teacher concerned and one nominee of the Chancellor. The decision of the majority of the members of the Tribunal shall be final and no suit shall lie in any civil court in respect of the matter decided by the Tribunal.

(2) Every such request shall be deemed to be a submission to arbitration within the meaning of the Arbitration and Conciliation Act, 1996 (Act 26 of 1996).

29. (1) The University shall institute, for the benefit of its officers, teachers and other employees, pension, provident fund and insurance fund on the pattern of the Government employees.

Pension, provident fund and insurance fund.

(2) Where any provident fund and insurance fund have been so instituted, the provisions of the Provident Fund Act, 1925 (Act 19 of 1925), shall be applicable.

30. No act done, or proceeding taken, under this Act by any authority or other body of the University shall be invalid merely on the ground —

Vacancy not to invalidate proceedings.

- (a) of any vacancy or defect in the constitution of the authority or body; or
- (b) of any defect or irregularity in election, nomination or appointment of a person as a member of the authority;
- (c) of any defect or irregularity in such act or proceeding, not affecting the merits of the case.

31. If any question arises whether any person has been duly elected or appointed as, or is entitled to be, a member of any authority or other body of the University, the matter shall be referred to the Chancellor whose decision thereon shall be final.

Certain disputes to be referred to Chancellor.

32. If any difficulty arises with respect to the establishment of the University or in connection with the first meeting of any authority of the University otherwise in first giving effect to the provisions of this Act, the Government

Power to remove difficulties

may, in order to remedy any difficulty or emergency, make any order, make any appointment or do anything, consistent, so far as may be, with the provisions of this Act, which appears to it necessary or expedient for the purpose of removing the difficulty and every such order shall have effect as if the appointment or action had been made or taken in the manner provided in this Act.

Creation of teaching and non-teaching posts.

33. Notwithstanding anything contained in this Act, the University shall, not create any teaching and non-teaching posts or revise the pay scales of the teaching and non-teaching employees without obtaining the prior approval of the Government :

Provided that the Government may delegate its powers under this section to the Vice-Chancellor or the Executive Council as and when the need arises for the smooth functioning and growth of the University.

Protection of action taken in good faith.

34. No suit or other legal proceedings shall lie against any officer or employee of the University for anything which is in good faith done or intended to be done in pursuance of any of the provisions of this Act, the Statutes or Ordinances.

Repeal and savings.

35. (1) All properties, movable and immovable and all the interests whatsoever nature and kind therein, vested in Chhotu Ram State College of Engineering Murthal (Sonapat) and the courses run thereunder and all the posts created and filled and the whole staff of officers and officials working in the college, before the commencement of this Act, shall vest in the University.

(2) All debts, obligations and liabilities incurred, all contracts entered into and all matters and things engaged to be done in respect of Chhotu Ram State College of Engineering Murthal (Sonapat) shall be deemed to have been incurred, entered into, or engaged to be done by, with or for the University.

[See sections 2 (h) and 21]

STATUTES OF DEEN BANDHU CHHOTU RAM UNIVERSITY OF SCIENCE AND TECHNOLOGY, MURTHAL

- 1. (i) The Vice-Chancellor shall be the ex-officio Chairman of the Executive Council, the Academic Council and the Finance Committee, and shall, in the absence of the Chancellor, preside over the convocations of the University held for conferring degrees and over the meeting of the Court. The Vice-Chancellor shall be entitled to be present at, and to address, any meeting of any authority or other body of the University, but shall not be entitled to vote thereat, unless he is a member of such authority or body.
- (ii) It shall be the duty of the Vice-Chancellor to see that the provisions of the Act, the Statutes, the Ordinances and the Regulations are duly observed and he shall take all necessary steps to ensure such observance.
- (iii) The Vice-Chancellor shall have the power to convene or cause to be convened meetings of the Court, the Executive Council, the Academic Council and the Finance Committee and any other authority or body of the University.
- (iv) The Vice-Chancellor shall exercise general control over the affairs of the University and shall give effect to the decisions of the authorities of the University.
- (v) The decision of the Vice-Chancellor regarding seniority for nomination to the various authorities or bodies of the University, shall be final.
- 2. (i) The Registrar shall be the ex-officio Secretary of the Executive Council and Faculties but shall not be deemed to be a member of any of these authorities, and shall be the ex-officio Member-Secretary of the Court and the Academic Council.
- (ii) When the office of the Registrar is vacant or when the Registrar is by reason of illness, or any other cause unable to perform the duties of his office, the duties of the office shall be performed by such person as the Vice-Chancellor may appoint for the purpose till regular appointment is made by the Chancellor on the advice of the Government.
- (iii) It shall be the duty of the Registrar—
 - (a) to be the custodian of the records, common seal and such other property of the University as the Vice-Chancellor shall commit to his charge;

Powers and duties of Vice-Chancellor.

Registrar.

- (b) to issue all notices convening meetings of the Court, the Executive Council, the Academic Council, the Faculties and any committee appointed by any authority of the University;
 - (c) to keep the minutes of all meetings of the Court, the Executive Council, the Academic Council, the Faculties and any committee appointed by the authorities of the University;
 - (d) to conduct the official correspondence of the Court, the Executive Council, the Academic Council and the Faculties;
 - (e) to supply to the Chancellor copies of the agenda, the minutes of the meetings of the authorities of the University as soon as they are issued;
 - (f) to perform such other duties as may, from time to time, be assigned to him by the Vice-Chancellor.
- (iv) The Registrar shall have power to administer warning or to impose the penalty of censure or withholding of increments upon such of the employees, excluding teachers of the University and academic staff, as may be specified in the orders of the Executive Council and to suspend them pending enquiry:

Provided that no such penalty shall be imposed unless the person concerned has been given a reasonable opportunity of showing cause against the action proposed to be taken against him.

- (v) An appeal shall lie to the Vice-Chancellor against any order of the Registrar imposing any of the penalties specified in clause (iv).
- (vi) In case the inquiry discloses that a punishment, beyond the powers of the Registrar is called for, the Registrar shall, upon conclusion of the inquiry make a report to the Vice-Chancellor alongwith his recommendations:

Provided that an appeal shall lie to the Executive Council against an order of the Vice-Chancellor imposing any penalty.

- (vii) The Registrar shall be the authorized officer to enter into agreements, sign documents and authenticate records on behalf of the University and shall act in such capacity when the appropriate authority has taken a decision in the matter. The Registrar shall also perform such other duties as may be prescribed by the Statutes.

Controller of Finance.

3. (1) The Controller of Finance shall be a whole-time salaried officer of the University and shall be appointed by the Executive Council on the recommendation of Vice-Chancellor on terms and conditions as may be prescribed by the Statutes.

(2) The Controller of Finance shall be the ex-officio Secretary of the Finance Committee but shall not be deemed to be a member of such committee.

(3) When the office of the Controller of Finance is vacant or when the Controller of Finance is by reason of illness or any other cause is unable to perform the duties of his office, the duties of the office shall be performed by such person as the Vice-Chancellor may appoint for the purpose.

(4) The Controller of Finance shall—

- (a) exercise general supervision over the funds of the University and shall advise the University as regards its financial policy; and
- (b) perform such other functions as may be assigned to him by the Executive Council or as may be prescribed by the Statutes.

(5) Subject to the control of the Executive Council, the Controller of Finance shall—

- (a) hold and manage the property and investments of the University including trust and endowed property;
- (b) ensure that the limits fixed by the Finance Committee for recurring and non-recurring expenditure for a year are not exceeded and that all moneys are expended on the purpose for which they are granted or allotted;
- (c) be responsible for the preparation of annual accounts and the budget of the University and for their presentation to the Executive Council;
- (d) keep a constant watch on the state of the cash and bank balances and on the state of investments;
- (e) watch the progress of the collection of revenue and advise on the method of collection to be employed;
- (f) ensure that registers of buildings, land, furniture and equipment are maintained up-to-date and that stock checking of equipment and other connected material in all offices, special centres, specialized laboratories, and institutions maintained by the University is conducted;

(g) bring to the notice of the Vice-Chancellor any unauthorized expenditure and other financial irregularities and suggest action to be taken against the person responsible for it; and

(h) call for from any officer, center, laboratory, college or institution maintained by the University, any information or returns that he may consider necessary for the performance of his duties.

(6) The receipt of the Controller of Finance or person duly authorized in this behalf by the Executive Council for any money payable to the University shall be sufficient discharge for payment of such money.

Other officers of University.

4. The following persons in the service of the University are also declared to be the officers of the University, namely:—

- (a) Dean of institution;
- (b) Dean Academic Affairs;
- (c) Proctor;
- (d) Chief Warden;
- (e) Dean of Student Welfare;
- (f) Controller of Examinations;
- (g) Librarian; and
- (h) Law Officer.

Dean of institution, Dean Academic Affairs, Proctor, Chief Warden and Dean of Student's Welfare

5. The Dean of institution, the Dean Academic Affairs, the Proctor, the Chief Warden and the Dean of Students' Welfare, shall be appointed by the Executive Council, on the recommendations of the Vice-Chancellor, from amongst the teachers of the University who shall not be below the rank of Professor, on such terms and conditions as the Vice-Chancellor may recommend to the Executive Council.

Controller of Examinations.

- 6. (1) (i) The Controller of Examinations, shall be whole-time salaried officer of the University and shall be appointed by the Executive Council, on the recommendations of the Establishment Committee, on such terms and conditions as may be specified by the Executive Council.
- (ii) It shall be the duty of the Controller of Examinations—
 - (a) to conduct examinations in a disciplined and efficient manner;
 - (b) to arrange for the setting of papers with strict regard to secrecy;

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- (c) to arrange for the evaluation of answer sheets in accordance with the planned time schedule for results;
- (d) to constantly review the system of examinations in order to enhance the level of impartiality and objectivity with a view to making it a better instrument for assessing the attainments of students; and
- (e) to do any other matter connected with the system of examinations which may, from time to time, be assigned to him by the Vice-Chancellor.

7. The Librarian shall be a whole-time salaried officer of the University and shall be appointed by the Executive Council on the recommendation of Vice-Chancellor on terms and conditions as may be prescribed by the Statutes.

Librarian.

8. The Law Officer shall be a whole-time salaried officer of the University and shall be appointed by the Executive Council on the recommendation of Vice-Chancellor on terms and conditions as may be prescribed by the Statutes.

Law Officer.

9. The Court shall consist of the following members, namely:—

Court and its constitution.

I. Ex-officio members—

- (i) the Chancellor;
- (ii) the Vice-Chancellor;
- (iii) the Secretary to Government, Haryana, Finance Department, or a nominee not below the rank of Joint Secretary;
- (iv) the Secretary to Government, Haryana, Technical Education Department or a nominee not below the rank of Joint Secretary/ Additional Director;
- (v) the Legal Remembrancer, Haryana, or his nominee not below the rank of Deputy Legal Remembrancer;
- (vi) Director, Technical Education Department, Haryana, or a nominee not below the rank of the Joint Director;
- (vii) Deans of Faculties;
- (viii) the Registrar;
- (ix) the Controller of Examinations.

II. Other members—

- (i) professors of the University not exceeding five, on the basis of seniority by rotation;
- (ii) four teachers from amongst the readers and lecturers of the University of whom at least two shall be readers on the basis of seniority by rotation;

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- (iii) five eminent academicians and representatives from industry, commerce, engineering etc., to be nominated by the Chancellor on the recommendations of the Vice-Chancellor;
- (iv) Librarian;
- (v) Law Officer.
- III. (i) The Registrar shall be the ex-officio Member-Secretary of the Court;
- (ii) Save as otherwise expressly provided, the members of the Court other than ex-officio members, shall hold office for a term of two years;
- (iii) at all meetings of the Court, two-fifths of the members shall form a quorum.
10. (i) The Court shall meet at least once a year.
- (ii) A special meeting of the Court may be convened at any time by the Chancellor, the Vice-Chancellor or on a written request of one-third of its members.
11. The Executive Council shall consist of the following persons namely:—
- I. Ex-officio members—
- (i) the Vice-Chancellor;
- (ii) the Secretary to Government, Haryana, Finance Department or a nominee not below the rank of Joint Secretary;
- (iii) the Secretary to Government, Haryana, Technical Education Department or a nominee not below the rank of Joint Secretary or Additional Director;
- (iv) Director, Technical Education Department Haryana or a nominee not below the rank of Joint Director.
- II. Other Members—
- (a) three Deans of Faculties to be nominated by the Vice-Chancellor, by rotation in accordance with the procedure laid down by the University;
- (b) two Professors (other than Deans of the Faculties) by rotation on the basis of seniority;
- (c) six persons to be nominated by the Chancellor on the recommendation of the Vice-Chancellor from among distinguished professionals and eminent persons from

Meetings of
Court.

Executive
Council and its
constitution.

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Indian Institute of Technology/Indian Institute of
Management / All India Council for Technical Education,
etc.;

(d) Law Officer.

III. (i) the Registrar shall be the ex-officio Secretary of the Executive
Council;

(ii) two-fifth of members shall form the quorum; and

(iii) save as otherwise expressly provided, the members of the
Executive Council, other than ex-officio members, shall hold
office for a term of two years.

12. The Executive Council shall exercise the following powers, namely:—

Powers of
Executive
Council.

(a) to hold, control and administer the revenue, property and funds
of the University;

(b) to create teaching and academic posts, to determine the number
and emoluments of such posts and to define the duties and
conditions of service of professors, readers, lecturers and other
academic staff and Deans of institutions:

Provided that the matters of creation of new posts involving
additional financial liability shall hold good if the representatives
of the Government as given below --

i.e. Finance Secretary or in his absence, his representative;

OR

Technical Education Secretary or in his absence, his
representative;

OR

Technical Education Director or in his absence, his
representative,

is present at the time of taking such decision and has consented
to such decision:

Provided further that in case the Government representative
from the Finance/ Technical Education Department is not present
in two consecutive meetings even after the proper notice, then
the Executive Council may approve the proposal regarding
creation of posts:

Provided further that in respect of the numbers, qualifications
and the emoluments of teachers and academic staff, the Executive

Council shall take action after considering the recommendations of the Academic Council and the Finance Committee:

Provided further that in respect of qualifications of teachers and academic staff, the Executive Council shall take action after considering the recommendations of Academic Council and also the regulations laid down by the University Grant Commission and other concerned statutory bodies;

- (c) to appoint professors, readers, lecturers, other academic staff and Deans of institutions, on the recommendations of selection committees constituted for the purpose and to fill up temporary vacancies therein;
- (d) to create administrative, ministerial and other posts and to make appointments thereto, in the manner prescribed by the statutes;
- (e) to manage and regulate the finances, accounts, investments, property, business and all other administrative affairs of the University and for that purpose to appoint such agents as it may think fit;
- (f) to invest any money belonging to the University including any unapplied income in such stocks, funds, shares or securities as it shall, from time to time think fit or in the purchases of immovable property in India with the like powers of varying such investments from time to time;
- (g) to transfer or accept transfer of any movable and immovable property on behalf of the University;
- (h) to provide buildings, premises, furniture and apparatus and other means needed for carrying on the work of the University;
- (i) to select a common seal for the University;
- (j) to delegate any of its powers to the Vice-Chancellor, the Registrar or such other employee or authority of the University or to a committee appointed by it, as it may deem fit;
- (k) to enter into, vary, carry out, or cancel contracts on behalf of the University;
- (l) to make, amend or repeal the Statutes;
- (m) to make decisions regarding maintenance of discipline among students;
- (n) to exercise such other powers and perform such other duties as may be conferred or assigned to the Executive Council by the Act, the Statutes, or the Ordinances;

(n) to exercise all powers of the University not otherwise provided for by the Act, the Statutes, the Ordinances.

13. The Academic Council shall consist of the following persons, namely:—

Academic Council and its constitution.

I. Ex-officio members:—

- (i) the Vice-Chancellor;
- (ii) the Director, Technical Education Department, Haryana or his authorised representative not below the rank of Joint Director;
- (iii) the Registrar;
- (iv) the Deans of Faculties;
- (v) the Controller of Finance;
- (vi) two Deans of institutions, by rotation on the basis of their seniority;
- (vii) the Controller of Examinations;
- (viii) the Librarian of the University library.

II. Other members:—

- (i) one professor appointed by the University from each faculty, by rotation on the basis of seniority;
- (ii) one University reader from each faculty, by rotation on the basis of seniority;
- (iii) one University lecturer from each faculty, by rotation on the basis of seniority;
- (iv) four eminent educationists to be nominated by the Vice-Chancellor from outside the University:

Provided that not more than one of them shall be from the same field;

- (v) four persons from public sector industries of the Central and State Governments, in the State having proficiency in matters relating to industry and research, to be nominated by the Chancellor on the recommendation of the Vice-Chancellor:

Provided that any other Chairman / officers of the University whose association is necessary regarding a particular item may be invited to attend the meeting. However, the special invitee shall not have any right to vote.

- III. (1) The Registrar shall be the Member-Secretary of Academic Council.
- (2) Two-fifth of the members shall form the quorum.
- (3) Save as otherwise expressly provided, the members of the Academic Council, other than Ex-officio members, shall hold office for a term of two years.
- (4) The method of election shall be by simple majority voting by ballot and the elections shall be conducted in accordance with the rules framed by the Vice-Chancellor.

Powers of the
Academic
Council

14. (1) The Academic Council shall exercise the following powers namely: —

- (a) to exercise general supervision over the academic policies of the University, and to give directions regarding methods of instruction, co-operative teaching among institutions, evaluation of research or improvements in academic standards;
- (b) to consider matters of general academic interest either on its own initiative or on a reference by the Chancellor, the Vice-Chancellor, the Executive Council or a faculty and to take appropriate action thereon;
- (c) to recommend to the Executive Council, the creation or abolition of teaching posts;
- (d) to prescribe syllabi and courses of study for various examinations on the recommendations of the faculties;
- (e) to frame such regulations consistent with the Statutes and Ordinances regarding the academic functions of the University, discipline, residence, admissions, awards of fellowships, studentships, scholarships, medals and prizes, fee concessions, corporate life and attendance; and
- (f) to exercise such other powers and perform such other duties as may be conferred or assigned to the Academic Council by the Act, the Statutes or the Ordinances.

(2) All decisions of the Academic Council concerning syllabi, courses of studies and conducting of examinations so far as they are not provided for by the Statutes and Ordinances shall be final.

Composition of
Finance
Committee.

15. (1) The Finance Committee shall consist of the following persons namely: —

- (1) Ex-officio members —
- (a) the Vice-Chancellor (Chairperson);

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(b) the Secretary to Government, Haryana, Technical Education Department or a nominee not below the rank of Joint Secretary;

(c) the Secretary to Government, Haryana, Finance Department or a nominee not below the rank of Joint Secretary/Additional Director;

(d) the Director, Technical Education Department, Haryana or a nominee not below the rank of Joint Director/Accounts Officer.

(2) Other members—

(a) two outside members having expertise in finance to be nominated by the Chancellor on the recommendation of the Vice-Chancellor;

(b) two Deans of Faculties to be nominated by the Vice-Chancellor.

(2) The Registrar shall be the Member-Secretary of the Committee.

(3) Nominated members of the Finance Committee shall hold office for a term of two years.

(4) Three members, out of whom at least one member shall be a permanent nominee, shall form the quorum.

16. (1) The Finance Committee shall examine the accounts and proposals as the proposals for expenditure and shall submit the annual budget to the Executive Council for approval. No expenditure in the budget shall be incurred by the University without the prior approval of the Finance Committee which shall estimate the total recurring and non-recurring expenditure for the year based on the resources and the income of the University. No expenditure shall be incurred by the University in excess of the limits so fixed.

(2) It shall examine and recommend to the Executive Council the salaries of teaching and other posts.

(3) The annual accounts and the official estimates of the University shall be laid before the Finance Committee for its consideration and comments and thereafter submitted to the Executive Council for approval.

17. There shall be the following Faculties—

(i) Faculty of Science and Technology Interface;

(ii) Faculty of Management Studies;

(iii) Faculty of Information Technology and Computer Science;

(iv) Faculty of Engineering and Technology;

Functions and powers of Finance Committee.

Faculties of University.

- (v) Faculty of Architecture, Urban and Town Planning;
- (vi) Faculty of Non-Conventional Sources of Energy, Environmental Science;
- (vii) such other Faculties as the Executive Council, on recommendation of the Academic Council, may constitute.
18. (1) Each Faculty shall consist of—
- (i) Dean of the Faculty (Chairperson);
 - (ii) Chairperson of the Departments included in that Faculty;
 - (iii) one professor from each Department on the basis of seniority by rotation;
 - (iv) one reader and one lecturer or equivalent from each Department included in the Faculty by rotation according to seniority.
- Provided that wherever considered necessary, the Chancellor may on the recommendation of the Executive Council increase the number of members.
- (2) Members nominated shall hold office for two years.
- Provided that the Executive Council, at the request of the Academic Council, may increase the number of members of a Faculty.
- (3) The Registrar shall be the Secretary of every Faculty.
- (4) Two-fifths of the members in each Faculty shall form the Faculty Council.
19. (1) There shall be a Dean of each Faculty who shall be appointed by the Vice-Chancellor. The Dean shall be appointed in rotation from among the professors in the various Departments comprising the Faculty.
- (2) Suitable remuneration shall be attached to the office of the Dean who shall hold office for a term of three years.
- (3) The Dean shall convene meetings of the Faculty and shall preside over them.
- (4) The Dean shall be responsible for the co-ordination of the work therein and the execution of the decisions of the Faculty.
- (5) He shall have the right to be present and to take part in any meeting of any committee of the Faculty.
20. Subject to the control of the Academic Council, the powers of the Faculty shall be—
- (a) to co-ordinate teaching and research work of the University in the Departments assigned to the Faculty;

Constitution of Faculties.

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- (b) to recommend to the Academic Council, the courses of studies and syllabi for the different examinations after necessary reports from the Board of Studies;
- (c) to receive report from the Departments for the creation and abolition of posts and to forward them to the Academic Council with such recommendations as it may consider reasonable;
- (d) to discuss and suggest to the Academic Council schemes for the advancement of standards of teaching and examinations; and
- (e) to deal with any other matter that may be referred to it by the Academic Council, the Vice-Chancellor or the Dean of the Faculty.

21. (1) Each Teaching Department shall have a Chairperson who shall be appointed by the Vice-Chancellor for a period of three years by rotation:

Chairpersons of Departments.

Provided that--

- (a) if a Department has two or more professors, the Chairpersonship shall rotate only among the professors;
- (b) if a Department has only one professor, the Chairpersonship shall rotate between the professor and the senior-most reader; provided he has an experience of five years as a reader;
- (c) if a Department has no professor, the Chairpersonship shall rotate between the two senior-most readers with an experience of five years.

(2) In the case of a Department where no teacher is eligible for appointment as Chairperson or for such Departments where instruction is imparted only upto the under-graduate level in the institutions, the Dean of the concerned Faculty shall be the Chairperson.

(3) In case a senior person is on long leave, the next eligible person shall be appointed as Chairperson of the Department and he shall continue as such till the completion of his term, even if the senior person returns from leave during that period. However, the senior person shall be eligible for appointment as Chairperson after the expiry of the term of the present incumbent.

(4) In case the Chairperson of a Department, by reason of illness, absence or any other cause, is unable to perform the duties of his office, the duties of the office shall be performed by the next eligible person, unless, the Vice-Chancellor orders otherwise.

(5) In case a person refuses to accept the offer of appointment as Chairperson or resigns of his own, he shall not be eligible for appointment as Chairperson of the Department till his turn comes again after the completion of the

rotation cycle among the eligible teachers.

(6) If the Vice-Chancellor deems it necessary, he may appoint next eligible person as Chairperson (irrespective of the fact that the term of the present Chairperson has not yet expired, in which case he shall report the matter to the Executive Council at its next meeting.

Appointments.

22. (1) All appointments to teaching posts shall be made by the Executive Council on the recommendations of the Selection Committees.

(2) Appointments to non-teaching posts carrying an initial pay of Rs. 8000/- per mensem or more shall be made by the Executive Council, on the recommendation of the Establishment Committee.

(3) For posts carrying an initial salary not exceeding Rs. 7999/- per mensem, appointments shall be made by the Vice-Chancellor.

(4) Notwithstanding anything contained in clauses (1), (2) and (3) above, the Vice-Chancellor may, where he considers necessary, make an ad-hoc or temporary appointment for a period not exceeding six months, if it is not possible or desirable to make regular appointment.

Selection Committees.

23. (1) A Selection Committee for the appointment of any Professor, Reader or Lecturer shall consist of:—

- (i) the Vice-Chancellor;
- (ii) Dean of institution;
- (iii) Dean of the Faculty;
- (iv) the Chairperson of the Department concerned, if he is professor;
- (v) the senior-most professor in the Department except where otherwise decided by the Vice-Chancellor;
- (vi) three persons in the case of professor and two persons in the case of reader and lecturer, not connected with the University, nominated by the Vice-Chancellor from a panel of names, drawn up by the Academic Council, on the basis of their special knowledge of, or interest in the subject with which the Professor, Reader or Lecturer shall be concerned;

Provided that the Vice-Chancellor may add more names to the panel in special circumstances and report thereon to the Academic Council at its next meeting.

(2) The panel of names drawn up by the Academic Council and any additions, if any, made thereto by the Vice-Chancellor, as provided in the Statutes, shall be subject to the approval of the Chancellor.

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Provided that in case one of the experts fails to turn up at the Selection Committee after accepting the invitation to attend the same, the proceedings of the meeting shall not be invalidated:

Provided further that the proceedings of the meeting of a Selection Committee shall not be invalidated in case any of the Ex-officio members of the Selection Committee fails to attend the meeting.

(3) The Vice-Chancellor shall preside over at the meeting of a Selection Committee and the Registrar shall act as its Secretary. The meeting of a Selection Committee shall be convened by, or under the directions of the Vice-Chancellor.

(4) The Selection Committee shall consider and submit to the Executive Council recommendations as to the appointment referred to it. If the Executive Council is unable to accept the recommendations made by the Committee, it shall record its reasons and submit the case to the Chancellor for final orders.

24. (1) Subject to the control of the Executive Council, the Establishment Committee shall consist of—

Establishment
Committee.

- (i) the Vice-Chancellor;
- (ii) one Dean of institutions to be nominated by the Vice-Chancellor;
- (iii) two members of the Executive Council nominated by the Vice-Chancellor;
- (iv) the Controller of Finance;
- (v) the Registrar;
- (vi) Expert(s) nominated by the Vice-Chancellor, whenever deemed necessary;

Provided that where there are more than one expert and one of the experts fails to turn up at the time of the meeting after accepting the invitation to attend it, the proceedings of the meeting shall be valid.

(2) The Vice-Chancellor shall preside over at meeting of the Establishment Committee and the Registrar shall be the Member-Secretary of the Committee.

(3) The nominated members of the Executive Council shall hold office for two years; provided that any such member, who ceases to be the member of the Executive Council, shall cease to be the member of the Establishment Committee.

(4) The Committee shall have the power to recommend to the

Executive Council for appointments to non-teaching posts carrying an initial pay of Rs. 6500/- per mensem or more.

Explanation.— "appointment" shall include direct appointment as well as by promotion to all non-teaching posts including posts in the University Library and Sports Department, carrying initial pay of Rs. 8000/- per mensem or more.

Constitution and function of Planning Board.

25. (1) The Planning Board shall consist of —

- (a) the Vice-Chancellor;
- (b) the Secretary to Government, Haryana, Finance Department or nominee not below the rank of Joint Secretary / Special Secretary;
- (c) the Secretary to Government, Haryana, Technical Education Department not below the rank of Joint Secretary / Additional Director;
- (d) Director, Technical Education Department, Haryana or a nominee not below the rank of Joint Director;
- (e) the Controller of Finance;
- (f) not more than seven persons of high standing in education and industry who shall be appointed by the Chancellor on the recommendation of the Vice-Chancellor for a term of two years which may include the following—
 - (i) nominee of the All India Council for Technical Education;
 - (ii) Director of one of the Indian Institute of Technology;
 - (iii) Director of one of the Indian Institute of Management;
 - (iv) Director of one of the Technical Universities of India;
 - (v) nominee of the University Grant Commission;
 - (vi) five persons of high standing in Education or Industry;
- (g) the Registrar shall be the Member-Secretary of the Board.

(2) The recommendations of the Board shall be implemented if they are approved by appropriate authorities of the University.

(3) It shall advise on the planning and development of the University particularly in respect of the standard of education and research in the University.

Convocation

26. Convocation of the University for conferring of degrees and for

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Classes shall be held in such manner as may be laid down by the Executive Council from time to time, by means of an Ordinance:

Provided that every proposal to confer an honorary degree shall be subject to the confirmation by the Chancellor.

27. There shall be University Teaching Departments duly created by the Academic Council on the recommendation of the Vice-Chancellor in the various faculties of the University.

Departments.
Assignments of
Departments of
Studies to
faculties
Boards of
studies.

28. The Departments of Studies shall be assigned to various Faculties by the Academic Council on the recommendation of the Vice-Chancellor.

29. (1) Every Department included in Faculty, shall have two Boards of Studies, one for under-graduate studies and the other for post-graduate studies and research.

(2) The Board of under-graduate studies shall consist of -

- (i) Dean of the institution;
- (ii) the Chairperson of Departments;
- (iii) one professor appointed or recognized by the University in the Department, to be nominated by the Vice-Chancellor by rotation, according to seniority;
- (iv) one reader and one lecturer appointed or recognized by the University in the Department, to be nominated by the Vice-Chancellor, by rotation, according to seniority;

Provided that no such teacher shall be nominated for two consecutive terms:

Provided further that a teacher who has been nominated as a member of the Faculty shall not be nominated under this sub-clause:

- (v) two outside experts to be nominated by the Vice-Chancellor on the recommendation of the Chairman of the Department;

Provided that the Executive Council at the request of the Academic Council, may increase the number of members of a Board of under-graduate studies, under sub-clause (v) above.

(3) The Board of post-graduate studies and research shall consist of -

- (i) Dean of the institution ;
- (ii) the Chairperson of the Department;

- (iii) all the professors appointed or recognized by the University in the Department;
- (iv) two readers and two lecturers appointed or recognized by the University in the Department to be nominated by the Vice-Chancellor, by rotation, according to seniority;
- (v) two teachers including the Heads of the post-graduate Departments in the institutions in the subject concerned with at least ten years teaching experience to be nominated by the Vice-Chancellor, by rotation, according to seniority to be determined by the length of post-graduate teaching experience:

Provided that not more than one such member shall be from the same institution;

- (vi) two outside experts to be nominated by the Vice-Chancellor on the recommendation of the Chairman of the Department:

Provided that the Executive Council at the request of the Academic Council, may increase the number of members of a Board of post-graduate studies under sub-clause (v) above.

- (4) (i) The Board of under-graduate studies shall recommend to the Academic Council, through the Faculty concerned, courses and syllabi of studies and text books for the various subjects for under-graduate courses and the Board of post-graduate studies shall make such recommendations in respect of the courses for post-graduate classes and research degrees.
- (ii) The Board of studies shall also make recommendations to the Academic Council, regarding the appointments of paper-setters and examiners for the under-graduate or post-graduate courses as the case may be.
- (iii) The Boards of studies shall deal with any other matters which may be referred to them by the Faculty. The Chairperson of the Department shall be the Chairperson of the Board. Members, other than ex-officio members, shall hold office for a period of two years:

Provided that a person whose book or article for publication is to be the subject of consideration before the Board, shall not be attached to the Board.

Withdrawal of degree, diploma etc

30. A degree, diploma, certificate and other academic distinctions

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- (a) if the candidature of the person concerned has been cancelled or result quashed in accordance with the manner laid down by the Ordinance; or
- (b) if the candidate has misbehaved at a convocation of the University; provided that the question whether a person has misbehaved in terms of this Statute shall be finally decided by the Vice-Chancellor; or
- (c) when sufficient evidence is laid before the Academic Council showing that any person conferred by the University has been convicted of what in their opinion is a serious offence, the Academic Council may recommend to the Executive Council that such a degree or diploma be cancelled.

31. Approval, recognition to a teacher may be withdrawn by the

Withdrawal of approval, recognition of teachers.

- (a) if the teacher fails to perform duties in accordance with the manner laid down by the Ordinances; or
- (b) if sufficient evidence is laid before the Executive Council that the teacher has committed an act which in their opinion is a serious offence, the Executive Council may withdraw approval, recognition of the teacher.

32. The University shall provide for the benefit of its officers, teachers and employees gratuity, ex-gratia grant etc. on the pattern of the Government.

Gratuity, ex-gratia grant etc.

33. The number and value of fellowships, scholarships, medals and prizes to be awarded shall be determined by the Executive Council either on its own initiative or on the recommendations of the Academic Council or the Finance Committee.

Fellowships, scholarships, medals and prizes.

34. (1) Notwithstanding anything contained in these Statutes, a person, who is a member of any authority or body of the University in his capacity as member of that particular authority or body or as a holder of particular appointment, shall hold office so long only as he continues to be member of that particular authority or body or the holder of that particular appointment, as the case may be.

Limitation of term of membership.

Provided that a teacher-member of any authority or body of the University who resign his service or proceeds on leave for six months or more shall not be a member of the respective body and a substitute member shall be appointed. If the period of his leave is less than six months, his member shall be in abeyance till his return or the expiry of the period of six months, whichever is later. No substitute member shall be appointed or elected, where the membership is held in abeyance.

(2) If a teacher is on leave for a period of six months or more, he shall not be eligible for nomination or re-election for that particular vacancy. He shall, however, be eligible for nomination or election in a vacancy which may arise after his return from leave.

Termination of membership etc.

35. Notwithstanding anything contained in these Statutes or the Ordinances, no person, who has been convicted of any offence involving moral turpitude or has been dismissed for misconduct from a Government or Semi-Government institution or from a University or an educational institution of any kind, shall be eligible to become or to continue as a member of any authority of the University or of any committee appointed by the University. A person under suspension shall not be allowed to sit in any meeting of above authorities or committees during the period of his suspension.

Disqualification for membership.

36. If a person is debarred by the Academic Council from any work of the University on account of any kind of malpractice on his part in connection with a University examination, such a person shall be disqualified to become, or to continue as a member of any body or authority of the University so long as the bar lasts.

Delegation of administrative and financial powers.

37. (1) The officers, teachers and other employees of the University may exercise, subject to the control of the Vice-Chancellor and the superior officers concerned such administrative and financial powers, as the Executive Council may delegate through Ordinances, Rules, Regulations or by resolutions adopted by it.

(2) The Vice-Chancellor or the Registrar, with the approval of the Vice-Chancellor, may delegate to an officer, teacher or any other employee of the University such powers as he may deem necessary which have been vested in her by the Statutes, Ordinances and Regulations.

Special mode of appointment.

38. (i) Notwithstanding anything contained in the Statutes, the Executive Council may invite a person of high academic distinction and professional attainments to accept a post of professor in the University, on such terms and conditions as it may deem fit and on the person agreeing to do so, appoint him to the post.

(ii) The Executive Council may appoint a teacher or any other academic staff working in any other University or Organization in accordance with the manner laid down in the Ordinances.

M. S. SULLAR,
Secretary to Government, Haryana
Legislative Department.